



2026:AHC:35624

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6344 of 2026

Noar Hasan

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Omkar Nath Rai, Vinay Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Naib Tehsildar (Tarya) Tehsil Tamkuhiraj, District Kushinagar to decide the Restoration Application dated 22.09.2021, Case No.RST/07533/2019 Computerized Case No. T-201905440307533 (Abdul Kalam and another Vs. Kailash Pati Mishr), under Section 35 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Naib Tehsildar (Tarya) Tehsil Tamkuhiraj, District Kushinagar to decide the aforesaid application, strictly in accordance with law, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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